

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC. VII-108/2011(Pt.)/640/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Registrar,
Gauhati High Court,
Kohima Bench, Kohima.

Dated Guwahati, ^{23rd} 23 January, 2024.

Sub:- **Earned Leave.**

Ref:- Your note dated 17.01.2024.

Sir,

With reference to the above, I am directed to inform you that Smti. Kheseli Chishi, Principal Judge, Family Court, Dimapur has been granted **earned leave for four days from 22.01.2024 to 25.01.2024**, (prefixing 21.01.2024; suffixing 26.01.2024 to 28.01.2024), **along with station leave permission**, subject to submission of Leave Admissibility Report in the Registry of the Gauhati High Court, Kohima Bench. Further, Smti. Chishi is to hand over charge to the Principal District & Sessions Judge, Dimapur, and in his absence, to the Chief Judicial Magistrate and Civil Judge (Sr. Division I), Dimapur.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-108/2011(Pt.)/641-642/A dtd. , 23-01-2024
Copy to:

1. Smti. Kheseli Chishi, Principal Judge, Family Court, Dimapur.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)

[Signature]